

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD

O.A.No. 67 of 1990

Dt. of Decision: 28-2-1991

Between:-

1.P.Manikyavelu
2.S.Ramamoorthy
3.P.K.D.Srinivas
4.V.Chandrasekhar
5.R.Uday Suryan
6.M.Vinayakam
7.K.Janardhan
8.M.Nagaraj
9.P.Bhaskar Reddy
10.B.Ramachandraiah
11.A.Gopal
12.R.Sadasivaiah
13.V.Mohan
14.T.Chanchalaiah
15.P.Subramanyam
16.S.Subramanyam
17.M.Venkataramaiah
18.R.V.Ramana Murthy
19.G.Ali Basha
20.D.Kumar
21.K.Subramanyam

Applicants

and

1.Union of India, represented by the
General Manager, South Central Railway,
Rail Nilayam, Secunderabad-500371.
2.The Chief Personnel Officer, South
Central Railway, Rail Nilayam,
Secunderabad-500371.
3.The Chief Mechanical Engineer, South
Central Railway, Rail Nilayam,
Secunderabad-500371.
4.The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, Personnel Branch,
Tirupati, Chittoor District.

Respondents

Appearance:

For the Applicants : Shri V.Venkateswara Rao,
Advocate.

For the Respondents : Shri N.R.Dévaraj, Standing
Counsel for Railways.

CORAM:

THE HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.

THE HONOURABLE SHRI D.SURYA RAO, MEMBER(JUDICIAL).

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To

1. The General Manager, Union of India,
South Central Railway, Railnilayam, Secunderabad
2. The Chief Personnel Officer,
South Central Railway, Railnilayam, Secunderabad- 371
3. The Chief Mechanical Engineer, South Central Railway,
Railnilayam, Secunderabad-371.
4. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, Personnel Branch,
Tirupathi, Chittoor Dist.
5. One copy to Mr.v.Venkateswara Rao, Advocate, CAT.Hyd.Bench.
6. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd. Bench.
7. One spare copy.

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C.A.No. 67 of 1990

(ORDER OF THE BENCH DELIVERED BY HON'BLE VICE-CHAIRMAN,) SHRI B.N.JAYASIMHA.

1. In the above application we have heard the arguments of Shri V.Venkateswara Rao, learned Counsel for the applicants, and Shri N.R.Devaraj, learned Standing Counsel for Railways, on behalf of the respondents, and this case had been reserved for judgement on 31-7-1990. Now at this stage Shri Venkateswara Rao, learned Counsel for the applicants, submitted a letter dated 26-2-1991 in the Registry requesting that the matter in this C.A. may be posted back before the Bench as the applicants herein have advised him to withdraw the case. Shri Venkateswara Rao, therefore, seeks permission to withdraw the case with liberty to file a fresh application if the cause of action still subsists.

2. Shri N.R.Devaraj, learned Standing Counsel for the Railways, contends that there should be no condition to the withdrawal of the application.

3. In the circumstances stated by the learned Counsel for the applicants, the application is dismissed as withdrawn. No order as to costs.

4. Whether an application filed by the applicants at a later date is to be admitted or not will have to be determined at that time and we make no order at this stage on that aspect.

(Dictated in the Open Court)

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b
B.N.Jayasimha
(B.N.JAYASIMHA)

VICE-CHAIRMAN

D. Surya Rao
(D. SURYA RAO)
MEMBER (JUDICIAL)

Date: 28-2-1991 Deputy Registrar (JUDICIAL)

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1/2/91
CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.
AND

THE HON'BLE MR.D.SURYA RAO : M(J)
AND

THE HON'BLE MR.J.NARASIMHA MURTY:M(J)
AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

Dated: 28-2-1991.

ORDER / JUDGEMENT:

M.A./R.A. /C.A. NO.

in

T.A.No.

W.P.No.

O.A.No. 67/90 -

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered Rejected.

No order as to costs.

